

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No.:- 5000/Del/2018  
A.Y.: 2013-14  
ITA No.:- 5001/Del/2018  
A.Y.: 2014-15

Medical Institute Emp. Coop. Thrift & Credit Society Ltd., F 67, Ansari Nagar (West), New Delhi- 110029  <b>PAN-AABAM2038A</b>	Vs.	Income Tax Officer, Ward-53(2), New Delhi
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by:	None
Department by :	Shri S.L. Anuragi, Sr. DR
Date of Hearing	08/01/2019
Date of pronouncement	08/01/2019

**ORDER**

**AMIT SHUKLA, J.M.**

These are the appeals filed by the assessee against the separate orders dated 30.11.2016 and 29.09.2016 of Ld. CIT(A)-18, New Delhi pertaining to assessment years 2013-14 & 2014-15.

2. In this case notice was sent to the assessee for hearing by Regd. AD Post for 28.11.2018 at the address mentioned in Form No. 36 vide

Column No. 10 wherein the assessee is required to indicate the address at which notices are to be sent.

3. However, at the time of hearing no one was present on behalf of the assessee. The appeal was passed over. Despite the same, in the second round also no one was present.

3. A perusal of the record shows that the date of hearing was intimated to the assessee. Despite the same neither anyone was present nor was any request for adjournment received. From the above it is evident that the assessee is not interested in the prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

Order pronounced in the Open Court on 8<sup>th</sup> January, 2019.

Sd/-  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Dated: 8/01/2019

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi

	Date
Draft dictated on	8.01.2019
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Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	